Public opinion on CAR

879. SHRI N.K. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has invited public opinion on the draft Civil Aviation Rule (CAR) about facilities to be provided to the passengers by airlines due to denied boarding, cancellation of flights and delays in flights;
 - (b) if so, the details of views expressed by public on CAR;
- (c) whether in view of the opinions on CAR, Government proposes to protect the interest of passengers as well as airlines; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. The comments received in this regard are being compiled.

(c) and (d) Yes, Sir. After the enforcement of the Civil Aviation Requirements (CAR), airlines will be required to pay compensation and/or provide facilities to the passengers in case of denied boarding, cancellations and delays of flights.

Security lapses in the first class of Air India

 $\dagger 880.$ SHRI PRABHAT JHA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the incidents of security lapses in the first class in Air India have increased during recent days;
 - (b) if so, the details thereof; and
 - (c) the steps to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) and (c) Do not arise.

Land for development of Rajkot airport

881. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of CIVIL AVIATION be pleased to state the details of steps taken by the Ministry to resolve land issue with Railways and for development of Rajkot airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): The steps taken to resolve the matter with Railways are as under:—

(i) Chairman, Airports Authority of India (AAI) wrote to Chairman, Railway Board in July, 2007 for according 'in principle' approval for transfer of railway land on lease to AAI. In this regard, Railway Board had requested for Rs. 37.5 crores for shifting of quarters, in addition to cost of land.

[†]Original notice of the question was received in Hindi.